

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.215  
**Appeal/47(AHM)2023**

**Proceedings under Section 252(3)**

**IN THE MATTER OF:**

Department of Income Tax  
V/s  
Manyata Diam Pvt Ltd & Anr

.....Applicant

.....Respondent

**Order delivered on: 13/09/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Pankti Shah, Advocate i/b Ms. Maithili Mehta,  
Advocate  
For the Respondents : None

**ORDER**

The Ld. Counsel, Ms. for Ms. Maithili Mehta, Advocate appeared for the Income Tax Department. The Ld. Counsel for the applicant seeks time to carry out the paper publication in vernacular language as publication only in English newspaper has been carried out for substituted service of the private Respondents.

It is noticed that ROC has not filed its report as informed by the Registry. The ROC is directed to file reply and provide the copy of the same to the Ld. Counsel for the applicant within 7 days. Let copy of this order be served by the applicant upon the ROC for intimation.

List the matter on 19.10.2023.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**

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